भारतीय खाद्य सुरक्षा और मानक प्रापत्ति
अधिसूचना

नई दिल्ली, 26 अक्टूबर, 2020

फा. सं. मानक/ओएंडएफ/अधिसूचना(12)/एफएसएसएआई-2019—खाद्य सुरक्षा और मानक (विषय पर प्रतियोत एवं निवेदन) संशोधन विनियम, 2019 का प्रारूप खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का संख्यांक 34) की धारा 92 की उप-धारा (1) की अपेक्षातुमसर, भारतीय खाद्य सुरक्षा और मानक प्रापत्ति की अधिसूचना सं. फा. सं. मानक/ओएंडएफ/अधिसूचना(12)/एफएसएसएआई-2019, तारीख 5 जुलाई, 2019 द्वारा भारत के राजपत्र, असाधारण, भाग 3, खंड 4 में प्रकाशित किया गया था जिसमें ऐसे सभी व्यक्तियों से जिनके उनसे प्रभावित होने की संभावना थी, उस तारीख से जिसको उक्त अधिसूचना में अंतरित राजपत्र की प्रतियाँ जनता को उपलब्ध कराई गई थी तीस दिन की अवधि की समाप्ति तक आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियाँ जनता को तारीख 16 जुलाई, 2019 को उपलब्ध करा दी गई थी;

और उक्त विनियमों के प्रारूप पर जनता से प्राप्त आपत्तियों और मुद्दाओं पर भारतीय खाद्य सुरक्षा और मानक प्रापत्ति द्वारा विचार कर लिया गया है;

भारत का राजपत्र
The Gazette of India
NOTIFICATION

New Delhi, the 26th October, 2020

No. Stds/O&F/Notification(12)/FSSAI-2019.—Whereas the draft of certain regulations further to amend the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, was published as required by sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), vide notification of the Food Safety and Standards Authority of India number F. No. Stds/O&F/Notification(12)/FSSAI-2019, dated the 5th July, 2019, in the Gazette of India, Extraordinary, Part III, Section 4, inviting objections and suggestions from the persons...

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA

[Part III—Sec. 4]
likely to be affected thereby, before the expiry of the period of thirty days from the date on which the copies of the Official Gazette containing the said notification were made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 16th July, 2019;

And whereas the objections and suggestions received from the public in respect of the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by clause (e) of sub-section (2) of section 92 read with section 16 of the said Act, the Food Safety and Standards Authority of India hereby makes the following regulations further to amend the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, namely:-

1. (1) These regulations may be called the Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2020.

(2) They shall come into force on the date of their publication in the official Gazette.

2. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.3, in sub-regulation 2.3.15, after clause (7), following clause shall be inserted, namely: -

“8. The Total Polar Compounds in unused or fresh vegetable oil or fat shall not be more than 15% and used vegetable oil or fat having developed Total Polar Compounds more than 25% shall not be used.”

3. Food Business Operator shall comply with the provisions of these regulations on or before the 1st July, 2021.

ARUN SINGHAL, Chief Executive Officer
[ADVT.-III/4/Exty./309/2020]

Note. - The Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011 were published in the Gazette of India, Extraordinary vide notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended vide notification numbers:

(i) F. No. 4/15015/30/2011, dated the 8th February, 2013;
(ii) F. No. Stds/O&F/Notification (2)/FSSAI-2016, dated the 23rd August, 2016;
(iii) F. No. Stds/F&VP/Notification (02)/FSSAI-2016, dated the 23rd August, 2016;
(iv) F. No. A-1(1)/Standards/MMP/2012, dated the 12th October, 2017;
(v) F. No. Stds/O&F/Notification (8)/FSSAI-2017, dated the 31st July, 2018;
(vi) F. No. Stds/Additives-2/Notification/FSSAI/2018, dated the 25th June, 2019
(vii) F. No. Stds/Salt/Misc/01/FSSAI-2016 (pt-1), dated the 25th June, 2019;
(viii) F. No. Stds/Additive-3/notification/FSSAI/2018, dated 21st July, 2020; and